

FORM NO. 4

(See Rule 42)

In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

ORDER SHEET

APPLICATION NO. OA. 103 OF 1998

Applicant(s) Smt. Angali Deka

-vs-

Respondent(s) Union of India & Ors

Advocate for Applicant(s) Mr. B.K. Shetture
Mr. P.K. Tiwari
Mr. S. SarmaAdvocate for Respondent(s) Mr. S. Ali, Jr.
C.G.S.C.

Notes of the Registry	Date	Order of the Tribunal
Application filed in form and within time C. F. of Rs. 50/- deposit vide IPO/CD No 629709 Dated 14-5-98 for D. P. Registry 26/5/98	27.5.98	<p>Learned counsel Mr. S. Sarma for the applicant. Mr. S. Ali, learned Sr. C.G.S.C. for the respondents.</p> <p>Heard Mr. S. Sarma for admission and perused the application. The application is admitted. Issue notice on the respondents by registered post. List for written statement and further orders on 24.6.98.</p> <p>Heard Mr. S. Sarma and Mr. S. Ali on the interim relief prayer. It is ordered that pending disposal of this application the impugned order dated 19.3.1997, Annexure 2 in so far as it relates the applicant and impugned order dated 15.5.1998, Annexure 4 are hereby stayed.</p>
Request for 5 copies have been filed. 26/5		

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OA 103/98

Notes of the Registry	Date	Order of the Tribunal
Recd. of notice of motion 28.5.98 (contd.) Service of notice has been made and issued to the respondents vide O.no.1437-38 dt. 28.5.98. Bom	24.6.98 pg 25/6	On the prayer of Mr S.Ali, learned Sr.C.G.S.C 3 weeks further time is allowed for filing of written statement. List on 15.7.98 for written state- ment and further orders. <i>6</i> Member
1) Service reports are still awaited. 2) No. W/S has been filed. <i>25/6</i>	15-7-98 3	Mr.S.Ali learned Sr.C.G.S.C prays for extension of time for filing of written statement. Mr.S.Sarma learned counsel for the applicant has no objection. List on 5-8-98 for filing written statement and further orders. <i>6</i> Member
<u>29.6.98</u> Notice duly served on respdt No. 2,3. Bom W/S has not been filed.	1m 16/8	On the prayer of Mr S.Ali, learned Sr.C.G.S.C two weeks further time is allowed for filing of written statement as a last chance. List on 19.8.98 for written state- ment and further orders. <i>6</i> Member
1) Notice duly served on R.No's 2 & 3. 2) No. W/S has been filed. <i>4/8</i> 1) No. W/S has been filed. 2) Notice duly served on R.No's 2 & 3. <i>18/8</i> 21.8.98 copies of the order have been sent to the officer for issuing the same to the parties through regd. with O.D. <i>25/6</i>	5.8.98 pg 19.8.98	Mr S.Sarma, learned counsel for the applicant submits that in view of the office Order dated 4.8.1998 cancelling the transfer order of the applicant he may be allowed to withdraw the applica- tion. Mr S.Ali, learned Sr.C.G.S.C has no objection. Accordingly the applica- tion is disposed of on withdrawal. No order as to costs. <i>6</i> Member